

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 4/2011

Sub: Review of the order dated 8.3.2011 in Petition No. 123/2010 in respect of approval of transmission tariff for combined elements of (a) LILO of Nagarjunasagar-Raichur 400 kV S/C line at Mehboobnagar; and (b) LILO of both the circuits of Nelloor-Sriperumbudur 400 kV D/C line at Almathi along with associated bays under system strengthening scheme-IV in Southern Region for the period from 1.4.2009 to 31.3.2014.

Date of hearing : 7.7.2011

Coram : Dr. Pramod Deo, Chairperson.
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Tamil Nadu Generation and Distribution Corporation Ltd. , Chennai

Respondents : Power Grid Corporation of India Ltd. and Others

Parties present : 1. Shri S. Vallinagrajan, Advocate, TANGEDCO
2. Shri S. Balaguru, TANGEDCO
3. Miss Geetha, TANGEDCO
4. Shri V.K.Jain, TANGEDCO

Record of Proceedings

The application for review has been filed by Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) for review of the Commission's order dated 8.3.2011 in Petition No. 126/2009.

2. The learned counsel of the petitioner submitted as under:
- (i) PGCIL has claimed the O & M charges for maintaining the 400 kV bays at Almathi in Petition No. 123/2010 whereas the bays are being operated and maintained by TANGEDCO.
 - (ii) The issue of refusal by PGCIL to pay the O & M charges calculated by it for maintaining the four 400 kV bays was

brought to the notice of the Commission in Petition No. 11/2010. However, without deciding the issue, the Commission has passed the tariff order in Petition No. 123/2010.

- (iii) PGCIL is not entitled to retain the O & M expenses calculated for the Southern Region constituents for the period 2006 onwards without doing any O & M works at Almathi sub-station.
- (iv) Since O & M expenses are essential elements of tariff, the TANGEDCO has a dispute with PGCIL which should be adjudicated by the Commission under Section 79 (1) (f) of the Electricity Act, 2003.
- (v) Since the Commission has not narrated out in the order dated 8.3.2011 in Petition No. 123/2010 to award the O & M expenses at the notified rates in spite of the objections raised by TANGEDCO in its counter, the order be reversed by the Commission.

3. The Commission directed to issue notice to the respondents on the question of admissibility of the petition. Accordingly, the petitioner is directed to serve copy of the petition on the respondents by 10.8.2011 if not already done.

4. The matter shall be listed for hearing limited to the question of admissibility on 18.8.2011.

SD/-
(T. Rout)
Joint Chief (Law)